

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-513
CP No.-100/66/ND/2022

IN THE MATTER OF:

Paytm E-Commerce Pvt. Ltd.

....Applicant

SECTION

U/s 66 rw 52 CA 2013

Order delivered on 29.11.2022

CORAM:

**JUSTICE TELAPROLU RAJANI,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Satwinder Singh, Ms. Nishtha Khurana, Advs.
For the Respondent :
For the RD : Ms. Swechcha Mishra, Adv.

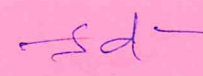
ORDER

We have heard Ld. Counsel for the Applicant. Proxy Counsel has appeared on behalf of the RD and sought 2 weeks time to file their reply in the matter. Time prayed for is granted. One last opportunity is given to the RD to file their reply in the matter. List the matter on **14.12.2022**.



**(RAHUL BHATNAGAR)
MEMBER (T)**

Amit Tiwari



**(JUSTICE TELAPROLU RAJANI)
MEMBER (J)**